GOVERNMENT OF INDIA

MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO. 3367
TO BE ANSWERED ON THE 5th AUGUST, 2016/ SHARVANA 14, 1938 (SAKA)

QUESTION PERSONAL GUARANTEES OF PROMOTERS

3367: SHRI OM PRAKASH YADAV : SHRIMATI SANTOSH AHLAWAT

Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) has passed any instructions to Public Sector Banks to immediately start invoking personal guarantees of promoters to recover the dues in case companies have failed to repay the loans; and
- (b) if so, the details and the outcome so far during the last three years, bank-wise?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) & (b): Yes Sir, Department of Financial Services in consultation with Reserve Bank of India (RBI) has advised Public Sector banks to take steps against guarantor's when no sign of revival is visible, which inter alia include enforcement of security, sale of pledged shares, DRT application for attachment of property and recovery from book debts as applicable.

RBI does not maintain data of such cases.
